

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT) No.182 of 2019

In the matter of:

Thangam Metal Cans Pvt Ltd & Anr

Appellant

Vs

R. Srinivasan & Ors

Respondent

Mr. Krishnendu Dutta, Mr. Goutham Shivshankar, Mr. Shantanu Singh, Mr. Murali Krishnan, Advocates for Appellant.

Mr. Ravi Raghunath, Mr Raghav Rajeev Menon, Ms Aakash Lodha, Mr. Ganesan, Advocates for R1 and R2.

ORDER

20.08.2019- Mr. Ravi Raghunath, Advocate appearing on behalf of Respondent No.1 and 2 undertakes to file Vakalatnama and reply affidavit on behalf of Respondent No.1 and 2 within three weeks. Rejoinder, if any, may be filed within two weeks thereafter. There is no appearance on behalf of Respondent No.4, 6 and 12 despite service of notice upon them. Notice as regards Respondent No.3,5,7,8,9,10 and 11 have been received back undelivered. As regards these respondents, Learned counsel for appellant undertakes to take appropriate steps for their service after ascertaining the reasons for non-delivery of the notices as according to him the particulars in respect of such respondents have been incorporated in the Memo of Appeal as per the particulars given by the Respondents (original petitioners in Company Petition). In the event of fresh particulars being provided as regards

such respondents, notice through speed post and email be served upon such respondents. Learned counsel for the Respondent No.1 and 2 states that the copy of the paper book provided is either incomplete or illegible. Learned counsel for the appellant may provide complete and legible set of paper book to the learned counsel for the Respondent No.1 and 2 during the course of the day.

2. Post the matter for admission (after notice) on **26th September, 2019.**

(Justice Bansilal Bhat)
Member (Judicial)

(Mr. Bansilal Bhat)
Member (Technical)

Bm/nn